

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No. 76/2014, I.A. Nos. 40-47/2008, I.A. Nos. 48-55/2008 in Civil Appeal No(s). 3300-3319/2013

TILAK RAJ & ORS.

Appellant(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(For amendment of cause title and c/delay in filing substitution appln. and substitution and office report)

Date : 24/04/2015 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. Somvir Singh Deswal, Adv.
Mr. Satbir Singh Pillonia, Adv.
Mr. Shree Pal Singh, Adv.

For Respondent(s) Mr. B.K. Satija, AAG
Dr. Monika Gusain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' time is granted to the learned counsel for the state, as prayed for. List thereafter.

[O.P. SHARMA]
COURT MASTER

[INDU BALA KAPUR]
COURT MASTER